- (b) if so, the complete details in this regard; and
- (c) whether Directorate General of Civil Aviation (DGCA) will issue instructions to all airlines as per the on orders of NCDRC and if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) National Consumer Disputes Redressal Commission (NCDRC) in the order dated 15.10.2019 made the observation, which is not a part of its operative portion of the order. While deciding the revision petition no. 1933-1937 of 2017 against a scheduled airline, the NCDRC only upheld the compensation amount awarded by District Forum which was reduced by the State Commission. However, the Civil Aviation Requirement (CAR) Section-3, Series M, Part IV titled "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights" issued by the Directorate General of Civil Aviation (DGCA) has provisions to safeguard passenger interest with regard to facilities such as meals etc to be provided to a passenger by airlines in case of delays, cancellation and denied boarding.

Setting up of Greenfield airport at Dagadarthi

1782. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government has given approval for setting up of Greenfield airport at Dagadarthi Mandal in Nellore district of Andhra Pradesh;
 - (b) if so, the details thereof;
 - (c) the present status of proposed airport at Dagadarthi; and
 - (d) how much time will it take for starting operations?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes Sir, Government of India (GoI), Ministry of Civil Aviation (MoCA) had granted 'in principle' approval for setting up of Domestic Greenfield Airport for public use in Dagadarthi near Nellore in Andhra Pradesh on 07.10.2016.

(c) The developer has informed that they awarded the work to M/s SCL Turbo Consortium Ltd. for development of this airport. The letter of award was provided to

the bidder during September 2017 and an SPV was formed by the developer for the project as Nellore International Airport Limited (NIAL). The Concession Agreement with NIAL was signed in June 2018.

(d) The timeline for construction of airport project depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc. by the individual operator.

Fuel supply to Air India by oil refineries

1783. SHRI DHARMAPURI SRINIVAS: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that oil refineries have stopped their supply of fuel to Air India at 6 airports due to its poor financial health which is leading to non-payment of fuel charges;
 - (b) if so, the details thereof;
 - (c) the reasons therefor; and
- (d) the steps being taken by Government to obviate the financial problems to Air India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) At present, there is no stoppage of Fuel supply to Air India (AI). The Oil Marketing Companies had discontinued fuel supplies to Air India and its group at six airports *viz*. Mohali, Pune, Cochin, Vizag, Patna and Ranchi on 22.08.2019, due to non-payment of outstanding dues of Air India, The fuel supply was restored at these six airports on 06.09.2019. These companies are being paid on a daily basis for the current Fuel supply.

- (d) The Government is committed to disinvestment of Air India. Further, in order to prepare Air India for strategic disinvestment, a strategic plan has been approved by the Government to establish a strong competitive and self-sustaining airline. The plan has several components, which, *inter-alia*, includes financial package and focuses on increasing the operational efficiencies whereby substantial increase in revenue or cost saving can be achieved, The major components of financial package for F.Y. 2018-19, *inter-alia*, included:
 - (i) A total debt amounting to ₹ 29464 crore to be transferred from Air India Ltd. to the SPV viz. Air India Assets Holding Co. Ltd.(AIAHL).